

### Delhi University Science Courses

\*496. **Shri B. S. Lal:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that a large number of students could not get admission to science classes in Delhi University;

(b) whether it is also a fact that a survey in this connection was conducted this year;

(c) if so, what are the figures of such survey; and

(d) what steps are being taken to remove this difficulty?

**The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivalli):** (a) Yes, Sir; a number of students could not get admission.

(b) No systematic survey was conducted.

(c) Does not arise.

(d) A Committee was appointed by the Vice-Chancellor to consider the extent to which provision for instruction in Science subjects need be enlarged in the University. The Committee has suggested some alternative proposals. The financial implications involved in the proposals are being worked out.

### National Anthem

\*497. **Shri Ramakrishna Reddy:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have considered the proposal to omit the word "Sindhu" from the National Anthem as the Province Sindh is no more a constituent part of India; and

(b) if so, the result thereof?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Yes.

(b) It was considered that there is not sufficient reason for interfering with the original version of the Song as composed by the Late Dr. Rabindra Nath Tagore.

### जीवन बीमे का काम

\*५०२. **श्री नरक राम तंत्री :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि उन कर्मचारियों के खिलाफ सरकार ने क्या कार्यवाही की है जो अपना पत्निया के नाम में जीवन बीमे का काम कर रहे हैं ?

**गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बालार) :** गृह मंत्रालय में, गजेटेड अफसरों के सम्बन्ध में, उपलब्ध सूचना के अनुसार, केवल एक इस प्रकार का मामला ध्यान में लाया गया था। उस मामले में संघ लोक सेवा आयोग से परामर्श के बाद अधिकारी को 'सेन्शर' की सजा दी गई है।

मंत्रालयों, विभागों तथा मंडीय क्षेत्रों के प्रशासकों से कहा गया है कि यदि उन के ध्यान में इस प्रकार के कोई अन्य मामले आये हों तो सूचित करें कि उन में क्या कार्यवाही की गई जब सूचना प्राप्त हो जायेगी तां उसे सभा-पटल पर रख दिया जायेगा।

### Scheduled Castes in Kerala

\*503. **Shri Kodiyar:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware of the fact that the Pulaya and Velluna communities of the Malabar area of Kerala have been excluded from the list of Scheduled Castes according to the Scheduled Castes and Scheduled Tribes List (Modification) Order of 1956;

(b) whether Government have received any representation from the representatives of the above communities to include them among the Scheduled Castes; and

(c) if so, what action has been taken by Government in this regard?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) Yes; these communities are not on the list of Scheduled Castes. The Pulaya community of Malabar was included in the list of Scheduled Tribes on the recommendation of the former Government of Madras. As regards the Velluna community, neither the Backward Classes Commission nor the State Government had recommended its inclusion in the list of Scheduled Castes.

(b) Such representations have been received only on behalf of the Pulaya community. The Velluna community has not sent any representation so far.

(c) Any amendments to the existing list of Scheduled Castes will require fresh Parliamentary Legislation. The State Governments have already been asked to propose all such changes as they may consider necessary so that a comprehensive draft bill may be prepared. Pending such legislation, the Kerala Government have decided, on the advice of the Central Government, to extend to the Pulaya Community such additional facilities and concessions as they might have derived as a scheduled caste if they had not been transferred to the list of Scheduled Tribes.

#### Financial Aid for Punjab

**\*504. Sardar Iqbal Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether any scheme is under consideration of the Central Government to give financial assistance to the Government of Punjab in order to meet the expenditure on the defence of the border; and

(b) if so, the amount of assistance proposed to be given?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) No.

(b) Does not arise.

#### Mineral Leases

**\*505. Shri Ajit Singh Sarhadi:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that a directive has been issued by the Central Government to the State Governments to expedite action on all pending applications for certificates of approval for exploitation of minerals; and

(b) if so, whether Government are aware that the directive has been implemented and all pending applications sanctioned?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) Government has had occasion frequently to impress upon State Governments the need to expedite disposal of applications for certificates of approval, and for that matter, also for Prospecting Licences and Mining Leases. Steps were also taken in September 1956 to amend the law giving a person action on whose application had been unduly delayed the right to apply to the Central Government for review, treating the delay as tantamount to refusal of the application.

(b) Government has reason to believe that its directive is being implemented. The number of applications made for review though initially large having considerably declined from 10 in August to 5 in September and 3 in October. As for November no application has been received so far.

#### Verification of Expenses on Charities

**\*506. Shri V. P. Nayar:** Will the Minister of Finance be pleased to state:

(a) whether there is any machinery to verify the "expenses" incurred from or on "Charities" accounted for by business houses and trade and industrial undertakings in connection with income-tax returns; and